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PUNJAB VIDHAN SABHA SECRETARIAT

NOTIFICATION

The 4th March, 2021

No. 54-LA-2019/6.-In exercise of the powers conferred by Article 208 of the Constitution of India read with section 32 of the States Re-organisation Act, 1956 (37 of 1956), and in pursuance of Rules 232(1) and 2(b) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker of the Punjab Vidhan Sabha hereby makes the following modifications to the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) published under Notification No. 2 in the Punjab Government Gazette (Extraordinary), dated the 2nd May, 1952, and as modified and adopted from time to time:-

CHAPTER-I

SHORT TITLE AND DEFINITIONS

1. The existing definition of "**Precincts of the House**" shall be re-defined as:-

"Precincts of the House" means and includes the entire Punjab Vidhan Bhawan Complex, entire area within outer Speaker Gate and

Outer Staff Gate and such other places as the Speaker may from time to time specify."

CHAPTER XX

Committees of the Vidhan Sabha (Assembly)

2. The existing title "XII. Library Committee" and its Rule 248 be omitted and a new title and rule with the same number be inserted as under:-

" XII. COMMITTEE ON AGRICULTURE AND ITS ALLIED ACTIVITIES

Constitution of
the Committee.

248. (1) There shall be a Committee to be called the Committee on Agriculture and its Allied Activities i.e. on Agriculture, Water Resources and Power consisting of not more than 13 members to be nominated by the Speaker.

(2) The term of office of the Members of the Committee shall be one year.

Functions of the
Committee.

248-A.(1) The functions of the Committee shall be-

- (i) to scrutinize the demands for grants;
- (ii) to examine the working of these departments and to suggest measures for improvement in administration and in different programmes/schemes/projects;
- (iii) to examine legislation;
- (iv) to advise Government on a question of policy or legislation;
and
- (v) to discuss generally and formulate views on-
 - (a) State's future Programmes relating to these departments and their implementation;
 - (b) Reports of Public Undertakings under these departments;
 - (c) Reports of any statutory or other body, including any Commission of Inquiry, which are laid before the House relating to these departments; and
 - (d) Annual Performance Reports of these departments.

- (2) The Committee shall not examine or investigate matters of day-to-day administration."
3. The Library Committee shall be merged into the Committee on Papers laid / to be laid on the Table and therefore, the existing title "**XVI. Committee on Papers Laid / to be Laid on the Table**" shall be substituted as "**XVI. Committee on Papers Laid / to be Laid on the Table and Library**".
4. The existing **Rule 251-C. (1)** shall be substituted as:-
"**251-C.(1)** There shall be a Committee on Papers laid / to be laid on the Table and Library, consisting of not more than ten members." Constitution of the Committee.
5. After **Rule 251-D(3)** the following shall be inserted as sub-rule (4):-
"(4) The Committee shall also advise upon matters connected with the Members' Library."
6. The existing Committee on Local Bodies & Panchayati Raj Institutions shall be bifurcated into two new Committees i.e. Committee on Local Bodies and Committee on Panchayati Raj Institutions. A new sub-rule(e) shall also be added at the end of the functions of the two bifurcated Committees. The sub-rule(e) is as under:-
In case of Committee on Local Bodies-
"(e) to examine the annual technical inspection reports of the Comptroller and Auditor General on Urban Local Bodies, if any, laid on the Table of the House."
In case of Committee on Panchayati Raj Institutions-
"(e) to examine the annual technical inspection reports of the Comptroller and Auditor General on Panchayati Raj Institutions, if any, laid on the Table of the House."
7. The existing title "**XVIII Committee on Local Bodies & Panchayati Raj Institutions**" shall be omitted and a new title and rules with the same number be inserted as under:-
"XVIII Committee on Local Bodies
251-I. (1) There shall be a Committee on Local Bodies consisting of not more than thirteen Members, for the examination of the working of the Local bodies which shall mean and include Notified Area Committees, Constitution of the Committee.

Municipal Committees, Improvement Trusts and Municipal Corporations.

(2) The Committee shall be nominated by the Speaker and the term of office of the Members of the Committee shall be one year.

Functions of the Committee.

251-J. The functions of the Committee shall be:-

- a) to examine the audit reports and accounts of the Local Bodies as may be selected by the Committee;
- b) to examine the reports, if any, of the Examiner, Local Fund Accounts, laid on the Table of the House;
- c) to examine in the context of autonomy, whether affairs of the Local Bodies are being managed in accordance with the provisions of law;
- d) to examine any other aspect of the working of any Local Body, as may be referred to it by the Speaker;
- e) to examine the annual technical inspection reports of the Comptroller and Auditor General on Urban Local Bodies, if any, laid on the Table of the House.

Provided that the Committee shall not examine and investigate any of the following, namely:-

- i) matters of major government policy as distinct from the working of the Local Bodies;
- ii) matters relating to day-to-day administration of Local Bodies;
- iii) matters for the consideration of which machinery is established by any special statute under which the Local Bodies are established."

8. After title "**XVIII Committee on Local Bodies**", the following shall be added:-

" XIX. Committee on Panchayati Raj Institutions

Constitution of the Committee.

251-K. (1) There shall be a Committee on Panchayati Raj Institutions consisting of not more than thirteen Members, for the examination of the working of the Panchayati Raj Institutions which shall mean and include Panchayat Samities and Zila Parishads.

(2) The Committee shall be nominated by the Speaker and the term of office of the Members of the Committee shall be one year.

251-L. The functions of the Committee shall be:-

Functions of the
Committee.

- a) to examine the audit reports and accounts of the Panchayati Raj Institutions as may be selected by the Committee;
- b) to examine the reports, if any, of the Examiner, Local Fund Accounts, laid on the Table of the House;
- c) to examine in the context of autonomy, whether affairs of the Panchayati Raj Institutions are being managed in accordance with the provisions of law;
- d) to examine any other aspect of the working of any Panchayati Raj Institutions, as may be referred to it by the Speaker;
- e) to examine the annual technical inspection reports of the Comptroller and Auditor General on Panchayati Raj Institutions, if any, laid on the Table of the House.

Provided that the Committee shall not examine and investigate any of the following, namely:-

- i) matters of major government policy as distinct from the working of the Panchayati Raj Institutions;
- ii) matters relating to day-to-day administration of Panchayati Raj Institutions;
- iii) matters for the consideration of which machinery is established by any special statute under which the Panchayati Raj Institutions are established. "

9. After title "**XIX. Committee on Panchayati Raj Institutions**", the following shall be added:-

**"XX. COMMITTEE ON CO-OPERATION AND ITS ALLIED
ACTIVITIES**

251-M. (1) There shall be a Committee to be called the Committee on Co-operation and its Allied Activities consisting of not more than 13 members to be nominated by the Speaker.

Functions of the
Committee.

(2) The term of office of the Members of the Committee shall be one year.

Functions of the
Committee.

251-N. (1) The functions of the Committee shall be-

- (i) to scrutinize the demands for grants;
 - (ii) to examine the working of this department and to suggest measures for improvement in administration and in different programmes/schemes/projects;
 - (iii) to examine legislation;
 - (iv) to advise Government on a question of policy or legislation;
and
 - (v) to discuss generally and formulate views on-
 - (a) State's future Programmes relating to this department and their implementation;
 - (b) Reports of Public Undertakings under this department;
 - (c) Reports of any statutory or other body, including any Commission of Inquiry, which are laid before the House relating to this department; and
 - (d) Annual Performance Reports of this department.
- (2) The Committee shall not examine or investigate matters of day-to-day administration."

10. Under title "**VI. Committee on Public Undertakings**", the following **proviso** shall be added at the end of Rule 228:-

"Provided that the Committee shall not exercise its functions in relation to such Public Undertakings that comes under the Departments of Agriculture, Water Resources, Power and Co-operation."

BY ORDER OF THE SPEAKER,

SHASHI LAKHANPAL MISHRA,
SECRETARY.

Dated The 4TH March, 2021